

National Financial Reporting Authority
8th Floor Hindustan Times Building, K.G. Marg New Delhi
Ph-011-23355013

No. NF-11/1/2019-O/o Secy-NFRA

Dated 01.7.19

To,

1. All RDs
2. All ROCs
3. All Stake holders

Reference: 1. National Financial Reporting Authority Rules, 2018 published vide Ministry of Corporate Affairs Gazette Notification No. G.S.R. 1111(E) dated 13th November, 2018

2. Ministry of Corporate Affairs Letter No. 1/4/2016-CL-I dated 13.12.18

Sub: Last date of filling up Form NFRA – 1.

Sir,

Kindly refer to the documents under reference above on the subject.

2. Entities as stated in Clause 3(2) and 3(3) of the Gazette Notification under reference 1 above, are required to inform the details of appointment of their Auditor to the Authority in Form NFRA-1.

3. Subsequently, vide letter under reference 2 above (Copy enclosed), it was clarified that the time limit for filing form NFRA-1 will be 30 days from the date of deployment of this Form on the website of Ministry / NFRA.

4. In above reference, it is intimated that NFRA-1 Form has been deployed on the website of NFRA (nfra.gov.in) and accordingly the last date of filing the same by the Entities concerned will be **31.7.19**.



(Vivek Narayan)
Secretary (NFRA)

Encl. As above.

Copy for kind information and necessary action to:

1. Joint Secretary, Ministry of Corporate Affairs (Shri KVR Murty).
2. Sr. Technical Director NIC : with request to kindly upload this notification on the website of NFRA.
3. US (NFRA) MoCA with request to kindly arrange to get this communication uploaded on the website of MoCA.

General Circular No. 12 / 2018

F. No. 1/4/2016-CL-I
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan,
Dr. R. P. Road, New Delhi

Dated: 13th December, 2018

To
All RDs,
All RoC,
The Stakeholders.

Subject: Extension of the last date of filing of Form NFRA-1-reg.

Sir,

The Ministry of Corporate Affairs has received several representations regarding extension of the last date of filing of Form NFRA-1, which is required to be filed under sub-rule (2) and sub-rule (3) of rule 3 of the National Financial Reporting Authority Rules, 2018.

2. The matter has examined and it is stated that the time limit for filing Form NFRA-1 will be 30 days from the date of deployment of this form on the website of Ministry/ National Financial Reporting Authority (NFRA) for all bodies corporate governed by the said rule (excluding companies as defined under sub-section (20) of section 2 of the Companies Act, 2013, which are not required to file this Form).

3. This issues with the approval of Competent Authority.

Yours faithfully,


(Pranay Chaturvedi)
Deputy Director
Ph.-23071190



Copy to:-

- (i) Guard File;
- (ii) Competition & NFRA Section;
- (ii) E-Governance Section and Web Contents Manager to place this circular on the Ministry's web site.

Vivek

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